924

be absorbed in some other posts in the Central Excise Department.

## NATIONAL COUNCIL OF CHILD EDUCATION

- \*977. Shri Wodeyar: Will the Minister of Education be pleased to state:
- (a) whether the attention of Government has been drawn to the suggestion for the formation of a National Council of Child Education made in the Presidential address to the All India Child Education Conference at Indore;
- (b) whether Government have any proposal to set up such a Council;
- (c) if so, by what time the Council is likely to be set up; and
  - (d) what will be its main functions?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) No.

- (b) No.
- (c) and (d). Do not arise. I may add that there exists a National Committee on Early Childhood Education, which is a sub-committee of the Central Advisory Board of Education.
- Shri S. N. Das: May I know why the Central Government are so unkind to children that they are taking steps for so many other things, but not for children?

Dr. M. M. Das: It is wrong to presume that the Central Government are not taking any steps. In fact, a scheme has been formulated, and under that scheme, the Central Government have granted to six State Governments a sum of Rs. 1,35,302, during the current year.

## HINDI PROFESSOR

- \*979. Ch. Raghubir Singh: Will the Minister of Education be pleased to state:
- (a) whether it is a fact that some financial assistance was given to a Hindi Professor in Italy;
- (b) if so, the name of that professor; and

(c) how he was selected?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Yes, Sir.

- (b) Professor Ram Singh Tomar.
- (c) On the basis of the recommendation of the University concerned.
- Ch. Raghubir Singh: May I know the number of applicants who applied for this assistance?

شکشا تنها پراکرتک سنسادهن اور ویکیانک گویشنا منتری (مولانا آزاد): یه صرف ایک هی کیس هے اتلی کا-

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): There is only one case, from Italy.]

Mr. Speaker: There is only one case.

TRANSLATION OF CENTRAL ACTS

\*980. Shri M. S. Gurupadaswamy: Will the Minister of Law be pleased to state:

- (a) whether any unit to translate into Hindi the unrepealed Central Acts is attached to the Ministry:
  - (b) if so, the strength of the staff;
- (c) the progress made in translating the Acts; and
- (d) whether there is any proposal to appoint a committee to scrutinise the legal terms of Hindi which are being used in this connection?

The Minister in the Ministry of Law (Shri Pataskar): (a) Yes.

- (b) The unit consists of 1 Officer on Special Duty, 7 Translators, 1 Hindi Proof-reader, 1 Hindi Typist, 1 Hindi Stenographer and 3 Clerks.
- (c) 220 Acts have so far been translated into Hindi.
  - (d) Yes.

Shri M. S. Gurupadaswamy: May I know how much money is spent for this purpose?